

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 82 OF 2011

T.S.R.SUBRAMANIAN & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T., c/delay in filing the counter affidavit and intervention)

WITH

W.P(C) NO. 234 of 2011

(With appln. for exemption from filing O.T. and office report)

Date: 26/07/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

Counsel for the parties

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Mr. Rajiv Nanda, Adv.
Ms. Swati Vijay, Adv.Ms. Aruna Mathur, Adv.
Ms. Yusuf Khan, Adv.
Ms. Morita, Adv.Dr. Ashok Dhamija, Adv.
Ms. Sonia Dhamija, Adv.
for Dr. Kailash Chand, Adv.

...2/-

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Mr. Balasubramanian, Adv.
Mr. K.V. Jagdishvaran, Adv.
Ms. G. Indira, Adv.Mr. Pragyan Sharma, Adv.
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Ms. Rashmi Singh, Adv.
Mr. Rohit Sthalekar, Adv.

Ms. Bina Madhavan, Adv.

Mr. Sapam Biswajit, Adv.
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Mr. Suryanarayana Singh, AAG
for Ms. Pragati Neekhra, Adv.

Mr. Ajay Kapur, Sr. Adv.
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Mr. Jagjit Singh Chhabra, Adv.

Mr. Avijit Bhattacharjee, Adv.
Mr. Bikas Kargupta, Adv.

Mr. Jasbir Singh Malik, AAG
Mr. Varun Punia, Adv.
for Mr. Milind Kumar, Adv. and
for Pragati Neekhra, Adv.

Mr. Anil Kr. Jha, Adv.
Mrs. Priyanka Tyagi, Adv.

Mrs. K. Enatoli Sema, Adv.
Mr. Amit Kumar Singh, Adv.

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for M/s. Corporate Law Group

Ms. Hemantika Wahni, Adv.

Mr. Sunil Fernandes, Adv.
Ms. Insha Mir, Adv.

...3/-

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Mr. Manjit Singh, AAG
Mr. Vikas Sharma, Adv.
for Mr. Kamal Mohan Sharma, Adv.

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Mr. S.C. Ghosh, Adv.

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Mr. B. Debojit, Adv.
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Mr. Shailender Saini, Adv.
Ms. Sadana Sandhu, Adv.
Mr. D.S. Mahra, Adv. (NP)

Mr. Manjit Singh, AAG
Mr. Anil Antil, Adv.
Mr. Vijay Kuhar, Adv.

Mrs. Anil Katiyar, Adv. (NP)

Ms. Aruna Mathur, Adv.

Ms. C.K. Sucharita, Adv.

Mr. Naresh K. Sharma, Adv.

Mr. Tara Chandra Sharma, Adv.

Mr. K.V.Mohan, Adv.

Mr. V.G. Pragasam, Adv.

Mr. B.S. Banthia, Adv.

Mr. V.N. Raghupathy, Adv. (NP)

Mr. T. Harish Kumar, Adv.

Mr. Balaji Srinivasan, Adv.

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UPON hearing counsel the Court made the following

O R D E R

Petitioners are permitted to submit a brief note of the possible directions they are seeking in this writ petition. Copy of the same be served on the counsel appearing for the Union of India and for all the States and Union Territories.

Mr. Venugopal, learned senior counsel appearing for the petitioners, submits that such a note containing suggestions would be filed within a period of two weeks. The Union of India, States and Union Territories are granted another two weeks to respond to the note and make their suggestions.

Put up on September 11, 2013 at 2.00 p.m.

|(N.S.K. Kamesh)

| |(Renuka Sadana)

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|Court Master

| |Court Master

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